BEFORE THE ADJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD

C.P. (I.B) No. 108/NCLT/AHM/2019

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**
Hon'ble Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.08.2019

Name of the Company: BMS International (Bombay) LLP
V/s.
JBF Petrochemicals Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Rajiv Kathuria	Adv.	Applicant	
2.	Anup Gandhi			
	Manvi Damle	Adv.	Respondent	

ORDER

The parties are represented through their respective learned counsels.

The Ld. Lawyer appearing on behalf of the Respondent requested time on the ground that the matter is under settlement.

The prayer is allowed. No further adjournment shall be granted.

List the matter on 19.08.2019

CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL

MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 7th day of August, 2019

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